

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P.No.83 of 1998  
in  
O.A.No.882 of 1995

30

New Delhi, this 8th day of December, 1998.

HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN  
HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

Kishore Singh  
Ex. Asstt. Station Master  
Northern Railway  
Delhi- Shahdara  
R/o Vill. Hajipur  
P.O. Hathras  
Dist. Aligarh.

... Applicant

By Advocate: Shri B.S. Mainee

versus

1. Shri S.P. Mehta  
General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. Shri K.K. Chaudhary  
Divisional Railway Manager  
Northern Railway  
State Entry Road  
New Delhi.

... Respondents

By Advocate: Shri R.L. Dhawan

ORDER (oral)

HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN

The learned counsel for the respondents submitted that the directions of the Tribunal have been complied with by the respondents. The learned counsel for the applicant does not dispute the correctness of this statement.

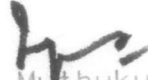
*Jon*

31

Under the circumstances, this C.P. is dismissed as having become infructuous. Rule nisi be discharged.



(K.M. Agarwal)  
Chairman



(K. Muthukumar)  
Member (A)

dbc